

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 960/GT/2025

Subject : Petition for truing up of 2019-24 tariff for NLCIL's Thermal Power Station-II (Stage-I: 3x210 MW and Stage-II: 4x210 MW).

Petition No. 18/GT/2026

Subject : Petition for approval of 2024-29 tariff for NLCIL's Thermal Power Station-II (Stage-I: 3x210 MW and Stage-II: 4x210 MW).

Petitioner : NLC India Limited.

Respondent(s) : TNPDC and 15 others.

Date of hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Ms. Pragya Pushkar, Advocate, NLCIL
Shri Pradyumna Patnaik, NLCIL
Shri Divya Prakash, NLCIL
Shri Anurag Mittal, NLCIL
Ms. Anusha Nagarajan, Advocate, TNPDC
Shri Rahul Ranjan, Advocate, TNPDC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made preliminary submissions.

The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving a copy to the Respondents, on or before **6.3.2026**:

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End of useful life:

- a. *The plant is completing its useful life in 2019-20, and the Petitioner has claimed ACE beyond useful life, in order to deal with depreciation, submit the plans for Renovation and Modernisation for life extension of the project, along with the number of years of extended life being considered for both Stages.*



Capital Cost:

- b. The Commission vide its order dated 10.3.2023 in Petition No.385/GT/2020 for Stage-II had approved the capital cost of Rs.118853.85 lakh as on 1.4.2019 and vide Order dated 28.2.2023 in Petition No.368/GT/2020, had approved the cost of freehold land as Rs.218 lakh as on 31.3.2019. However, the Petitioner, in Form-5 for Stage-II, has considered the admitted capital cost of Rs. 118778.71 lakh as on 31.3.2019, and the cost of freehold land as Rs. 218.19 lakh. Further, the Petitioner has considered the admitted capital cost of Rs. 118853.85 lakh as on 31.3.2019 in other relevant forms viz., Form-1(i) and Form-12. Accordingly, the Petitioner is required to provide a reconciled Form-5.

Additional Capital Expenditure:

- c. Certify that the ACE being claimed for the 2019-24 tariff period does not include any depreciation corresponding to assets earned/ earning tariff at any of the generating stations, by way of IEDC.

Depreciation:

- d. As the generating plant is completing its useful life in 2019-20, submit the reasons for considering 5.22% for 2019-20 and 5.23% for 2020-24 as the rate of depreciation in the calculation of depreciation and the Regulation under which the same is considered.

Form-J:

- e. Clarify the mismatch in the amount of net ACE claimed on a cash basis in each financial year for the period 2019-24, in Form-J and Form-9 for the respective years. Further, provide an auditor-certified Form-J (with UDIN).

O&M ExpensesWater Charges:

- f. Submit revised Form-19, depicting breakup of water consumption and water charges claimed, clearly bifurcating the quantum, rate and water charges corresponding to the actual generation reconciled with the Audited Accounts. Also, provide actual generation (in MUs) for Stage I & II and provide bifurcation of Quantity allocated (CuM) and Actual Drawl (CuM) between the stages.

Security Expenses:

- g. As per the direction in the order dated 10.3.2023 in Petition No. 385/GT/2020, furnish the assessment of security requirement as required under Regulation 35(1)(6) of the 2019 Tariff Regulations. Further, the documentary evidence for security expenses, including the breakup between CISF and non-CISF components, needs to be furnished.

Capital Spares:

- h. Submit reconciliation of the capital spares claimed by the Petitioner vis-à-vis the values of Capital spares for each year for the period 2019-24 submitted in the auditor certificate (Annexure-II of the main petition).

Return on Equity:

- i. Submit a copy of the Assessment Orders (ITR in case the Assessment Order is not issued) for the period 2019-24.

Interest on Working Capital:

- j. Submit auditor-certified (with UDIN) details in respect of GCV and price of primary and secondary fuel as per the Form-15 prescribed at Annexure-I (Part I) of the 2019 Tariff Regulations, along with the certification that the claimed details are in line with the Regulation.



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Depreciation:

- k. *Submit reason for considering 5.23% as the rate of depreciation in the calculation of depreciation and the Regulation under which the same is considered.*

Return on Equity:

- l. *Submit a copy of the Assessment Order (ITR in case the Assessment Order is not issued) for 2024-25.*

O&M Expenses:

- m. *Submit the estimated water charges computation as per the first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*
- n. *Submit assessment of the security requirement and estimated expenses as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

ECR:

- o. *Submit audited Form-15 for 2023-24 as per the Annexure-1 formats and in line with Regulation 34(2) of the 2024 Tariff Regulations in Excel format, as well as linked with relevant sheets.*

3. The Respondents to file their reply, after serving a copy to the Petitioner, by **6.4.2026**. The Petitioner may, thereafter, file its rejoinder, if any, by **23.4.2026**.

4. The Petition will be listed for hearing on **5.5.2026**.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

